



M.C.E. Society's

# A. K. K. NEW LAW ACADEMY

Ph.D. (LAW) RESEARCH CENTRE, PUNE



MOOT COURT SOCIETY

*Presents*

## DR. P. A. INAMDAR NATIONAL MOOT COURT COMPETITION ON THE RIGHTS OF MINORITY EDUCATIONAL INSTITUTIONS, 2025

21<sup>st</sup> to 23<sup>rd</sup> March 2025

Hybrid Mode

Knowledge Partners



Legal Media Partner



## ABOUT M.C.E. SOCIETY

Maharashtra Cosmopolitan Education Society (MCES), was established in the year 1948 by Late Mr. Abdul Kadir Khan and others, with an objective of providing education to the economically, educationally and socially weaker sections of the society. It is both a religious and linguistic minority educational institution as per Article 30(1) of the Constitution of India. It is an educational society registered under the Society's Registration Act of 1860 and also a Public Trust registered under the Bombay Public Trust Act 1950.



The M.C.E. Society is one of the oldest educational organizations of Pune at Azam campus & has done pioneering work in the field of education. Within a short span of time the M.C.E. Society from a humble beginning of 4 schools has been transformed into an excellent educational complex of higher, medical, technical and professional academic institutions. The Azam Campus is a conglomeration of various educational institutions catering to the need of thousand of students right from primary school to post graduate and research level in the field of Arts, Science, Commerce, Computer Science, Education, Law, Pharmacy, Medicine, Dentistry, Management, Architecture, Hospitality, etc, with the modern multi-storeyed buildings designed and constructed to give the best educational atmosphere and hostel complex for boys and girls separately.

## ABOUT M.C.E. SOCIETY'S A.K.K. NEW LAW ACADEMY, PUNE



M.C.E. Society's A.K.K. New Law Academy was established in 1994 and named after Hon'ble Late Adv. Mr. Abdul Kadir Khan. The college, situated at Azam Campus is located at the heart of Pune City with a pleasing surrounding spread over 24 acres. A. K. K. New Law Academy at Azam Campus is enclosed in such ambience as it helps to maintain a congenial environment for study and reflection. The college offers a rich environment for studying law and prepares the students to enter into legal profession. To run the academic programme the college has the best of the infrastructure and well equipped

Library with computer lab having high speed computers and free internet facility. The college is approved by Bar Council of India and Permanently Affiliated to Savitribai Phule Pune University. It has been recognised under Section 2(f) & 12(B) of U G C Act, 1956. The college has been reaccredited by NAAC. The College runs LL.B (Three Year) B.A LL.B (Five Year) and LL.M (Two Year) Courses. In addition our College was the first one under Savitribai Phule Pune University, Pune for having recognized as a Ph.D Research Centre from the Academic Year 2013-14.

## PRESIDENT'S MESSAGE



It gives me immense pleasure to present the “Dr. P. A. Inamdar National Moot Court Competition on The Rights of Minority Educational Institutions, 2025”. This competition will not only provide a platform for law students to exhibit their advocacy skills but also gives an opportunity to instill the values of professionalism, analytical thinking, and teamwork. The Moot Court Competition is scheduled from 21st to 23rd March 2025 on a virtual platform. Through this competition, we aim to create awareness and shape the aspiring lawyers to understand and analyse the practical aspects and intricacies of the Constitutional Law specifically the rights of the minority educational Institutions as enshrined under the Indian Constitution

I extend my heartfelt congratulations to all the participants for this competitions I also congratulate the organizer for their tireless efforts to bring the participants on one platform for the exchange of ideas in this competition. I am confident that this moot court competition will serve as a milestone in the particing proficient legal professionals. Wishing everyone a rewarding and unforgettable experience!

**Dr. P. A. Inamdar**

Chancellor, Dr. P. A. Inamdar University & President, M.C.E. Society, Pune

## PRINCIPAL'S MESSAGE

I take immense pride to present the “Dr. P. A. Inamdar National Moot Court Competition on The Rights of Minority Educational Institutions, 2025”. hosted by our College i.e. M.C.E. Society's A.K.K. New Law Academy, Pune. At our institution, we believe that true learning extends beyond the classroom, and mootng exemplifies this philosophy. The vision of our college through this Moot Court Competition is to nurture future leaders of the legal profession to inculcate skills such as Research, Legal Writing, Critical Thinking, Communication and bridge the gap between theoretical and practical aspects of law.

This competition i.e. the “Dr. P. A. Inamdar National Moot Court Competition on the Rights of Minority Educational Institutions” is not merely an academic event; it is a dynamic forum where the legal minds come together to engage in spirited debate, sharpen their advocacy skills, and uphold the principles of the Constitution. This Competition will provide a platform to the participants to engage in pressing issues of the Constitution specially pertaining to the rights of minority educational institutions established under article 30(1) of the Constitution of India.

I extend my profound gratitude to the coordinators and the organizing committee comprising of our staff and student volunteers for their umpteen efforts to organize this event. I also thank our distinguished panel of judges for their invaluable contribution in this event.

I extend a warm welcome to all the participants to this platform to exhibit their advocacy skills and take this opportunity to explore their passion for law. Wishing all participants the very best for this Competition.



**Dr. Saleem M. Shaikh**  
Principal

## ABOUT MOOT COURT SOCIETY



The Moot Court Society at our college i.e. M.C.E. Society's A.K.K. New Law Academy is an integral part of our college. It has distinguished and dedicated group of law students from post graduate and undergraduate law students play a vital role in promoting the art of advocacy skills among the students. The Moot Court Society comprises of faculty co-ordinators and students of our college who strive to foster excellence, intellectual growth, and practical legal skills among students. The Moot Court Society organize moot court training programmes, intra and inter-collegiate moot court competitions to inculcate the mooting culture among the students.

Moot Court Society of our College in collaboration with prestigious Law Firm and Institutions such as Surana and Surana International Attorneys, Chanakya National Law University and Aligarh Muslim University had organized National and International Moot Court Competitions for more than a decade in the past.

## ABOUT THE COMPETITION

M.C.E. Society's A.K.K. New Law Academy, is pleased to announce "Dr. P. A. Inamdar National Moot Court Competition on The Rights of Minority Educational Institutions, 2025", a flagship event that aims to provide a unique forum for law students to showcase their advocacy skills.

Through this competition we take honor and pleasure to acknowledge Hon'ble Dr. P. A. Inamdar's profound contributions to the rights of minority educational institutions all over India. Due to his commendable efforts to promote and protect the rights of minority educational institutions as envisaged under the Indian Constitution, he is known as an iconic architect of the Indian Minorities.

In organizing this competition we aspire to honor Hon'ble Dr. P. A. Inamdar's legal journey by encouraging the law students to engage in an enriching legal discourse on the rights of minority educational institutions.

## RULES & REGULATIONS

### 1. SHORT TITLE

These shall be called the rules for the “Dr. P.A. Inamdar National Moot Court Competition on the Rights of Minority Educational Institutions”

### 2. NAME OF THE ORGANIZERS

The Competition is being organized by M.C.E. Society’s A.K.K. New Law Academy, Pune with SCC Online and EBC as our ‘Knowledge Partners’ and Live Law as Legal Media Partner.

### 3. DATE OF THE COMPETITION

The Competition shall be held in hybrid mode from 21st - 23rd March, 2025.

The first 32 teams to register will be participating in the online Preliminary Oral Rounds. Top 8 teams will qualify for the online Quarter-Final Rounds. Top 4 teams will proceed to the online Semi-Final Round and top 2 teams will proceed to the online Final Round.

The Competition shall be conducted in accordance with the rules mentioned hereunder. Participants are required to strictly adhere to the rules and guidelines prescribed herein.

### 4. TEAM ELIGIBILITY

- i. All students who have been duly enrolled and are pursuing a full-time 3-year LL.B. programme or a 5-year integrated LL.B. programme from the Institution/University recognized by Bar Council of India or equally competent authority shall be eligible to participate in the competition.
- ii. Only one team can register from a particular College or Institution for participation.
- iii. Students pursuing Diploma Courses or Certificate Courses are NOT ELIGIBLE to participate in the competition.

### 5. TEAM COMPOSITION

- i. Each team shall comprise a maximum number of three members i.e. two speakers and one researcher.
- ii. In the event any change is required in the name of a participant and/or in his/her designation as a speaker or a researcher, the same shall be communicated to the Organizers via e-mail latest by 5th March 2025, 5:00 P.M. IST.
- iii. Once the competition commences on 21st March, 2025 no interchangeability amongst/between the speakers and/or researcher shall be allowed at any point in the competition unless under exceptional circumstances with the permission of the Organizers.

### 6. OFFICIAL LANGUAGE

The official language of the competition shall be English, for written as well as oral submissions.

### 7. REGISTRATION FEE AND PAYMENT

- i. Teams are required to register for the Competition by filling the Registration Form. Registration shall not be accepted through any means other than the Registration Form.

- ii. In the Registration Form, the participating team shall indicate which member shall be an official point of contact for the organizers and such person shall be responsible for all official communication between the Organizers and the participating team.
- iii. The deadline for final registration form is **25th February, 2025** (11:59 P.M. IST).
- iv. The registration form provided should be completely filled and uploaded in the online google form for registration along with the fees receipt screenshot.

**The link to the online registration form is provided here - <https://forms.gle/fmJqoMpNfDeEwBmT6>**

- v. The registration fees is **INR 2000/-** (Rupees Two Thousand only) per team as Registration. Only 32 teams will be allowed to participate on first-come-first basis.
- vi. In the event a team notifies the Organizers of its withdrawal or absence from participation in the competition, such team SHALL NOT be entitled to refund of the registration fee or any amount which has been paid in the registration process.
- vii. Only one registration per college or institution shall be accepted.

viii. **PAYMENT : BANK DETAILS**

Name of the Account Holder	:	MCES A.K.K. New Law Academy, Pune
Name of the Bank	:	The Muslim Co-operative Bank Ltd. Pune
Bank Branch	:	Azam Campus Br. Pune -411001
Account Type	:	Current
Bank A/C No.	:	001911001000491
IFSC Code	:	MSLM0000019

**8. ALLOTMENT OF TEAM CODE**

After successful registration, each team shall be allotted a Team Code which shall be communicated to them via email of the Official Contact Person.

Teams are required to use the Team Code on their memorials and oral submissions to identify themselves.

Use of any other personal identification detail like, name or logo of college or any other insignia, anywhere in the memorials or during the oral submissions shall be penalized accordingly.

**9. ANONYMITY OF TEAMS**

Teams shall not reveal their identity on the memorial or during oral submissions in any form except by means of their team code allotted to them by the organisers. Any violation of this rule shall attract penalty or disqualification. The decision of the organizing committee in this regard shall be final.

**Note :** No faculty member, observer coach etc. from the side of the participating team will be allowed to join the video conferencing during the competition.

**10. DRESS CODE**

- i. Participants shall be appropriately attired throughout the conduct of the Competition (Inaugural Ceremony, Oral Rounds, Valedictory Ceremony) in the manner provided below:

- ii. For Men- Western Formals (White formal shirt with black formal trousers, black tie and a black blazer); and
- iii. For Women- Western Formals (White formal shirt with black formal trousers/skirt and a black blazer) or Indian Formals (White kurta, black salwar and black dupatta along with the black blazer).
- iv. Robes and collar bands are not permitted.

## 11. CLARIFICATIONS

- i. The teams seeking clarifications regarding the moot problem shall send in their queries on this email **mootcourtsocietyaknla@gmail.com** on or before **15th February, 2025**, 11:59 P.M. IST :
- ii. All clarifications will be released by **17th February, 2025** and shall be released via email for perusal of all teams.
- iii. The Clarification shall be restricted to Moot Proposition and Rules of the Competition.
- iv. In case of any delay or change in the responses to the clarifications, the Organizers shall intimate about the same to the team member who is the official point of contact.
- v. No queries regarding the moot problem shall be addressed by any organizing member or student volunteer personally.
- vi. No requests for any clarification shall be entertained post this deadline unless Organizers deems fit to address any such query.

## 12. MEMORIAL AND MARKING EVALUATION

- i. Each team must prepare Memorials for both sides of the dispute i.e., the Petitioner and the Respondent as the case may be.
- ii. The Teams are expected to strictly adhere to the rules regarding the submission of Memorial(s). Non-adherence to the same will attract penalties as provided under the Rules.
- iii. The Memorial shall not contain any form of identification apart from the Team Code. If any such identification or mark, symbol, etc. which has the effect of identifying the team is found on the Memorial, then it shall result in instant disqualification of the participating team.
- iv. The Memorial has to be submitted in soft copy only. Each Team shall submit the soft copy of the Memorial, in “pdf and doc” form on or before **5th March, 2025** by 11:59 P.M. IST via email to **mootcourtsocietyaknla@gmail.com**
- v. Late memorial submission shall be penalized (5 marks per day). The last day for memorial submission is 5th March 2025, 11:59 P.M. IST.
- vi. Each Team has to send four (4) separate file attachments: two (2) as Memorial for the Petitioner [one each in PDF and Microsoft Word (.docx or .doc) format] and two (2) as Memorial for the Respondent [one each in PDF and Microsoft Word (.docx or .doc) format].
- vii. The Memorial must contain the following contents in the order as stated below:
  - a) Cover Page – The Cover Page must be BLUE for the Petitioner and RED for the Respondent. A penalty of 1 mark per side shall be levied in case the team uses the wrong cover page in their

Memorial. The Cover Page of the Memorial must contain the following information:

- The 'Team Code' in the top right corner.
  - The 'Name' and 'Year' of the Competition.
  - The name of the Case (Case Title).
  - The 'Side' for which the Memorial has been prepared.
  - The name of the 'Forum' resolving the dispute.
  - List of Abbreviations;
- b) Index of Authorities: The Index of Authorities must list all the authorities cited in the memorial.
- c) Statement of Jurisdiction :
- d) Statement of Facts: The Statement of Facts must contain a concise statement of the relevant facts to the dispute. As far as may be, the Statement of Facts should be limited to the stipulated facts and legitimate inferences which can be drawn from those facts. Argumentative facts are prohibited. Statement of Facts shall not exceed 2 pages. [Note: Non-compliance will result in a penalty of 1 mark for each exceeded page.]
- e) Issues Raised :
- f) Summary of Arguments: The summary of arguments should contain a summary of the substance of the arguments, and should not merely be the production of the various headings and sub-headings of arguments. The Summary of Arguments shall not exceed 2 pages. [Note: Non-compliance will result in a penalty of 1 mark for each exceeded page.]
- g) Pleadings/Arguments Advanced: All legal arguments must be limited to the Pleadings/Arguments Advanced section of the Memorial. The Pleadings/Arguments Advanced must not exceed 20 pages. [Note: Non-compliance will result in a penalty of 2 marks for each exceeded page.]
- h) Prayer: The Prayer shall not exceed 1 page.
- i) Team Code: The Team Code must be ascribed to the top right corner of the cover page. The code must be succeeded by the side for which the Memorial is prepared. For example if Team Code being TC-10, the team must write "TC-10 P" in the case of Memorial for 'Petitioner' and "TC-10 R" in the case of Memorial for 'Respondent'.
- j) Margin: The Memorial must maintain an equal margin of 1 inch on all sides.
- k) Basic compliance for Memorial: The Memorial (including the preliminary pages and excluding the cover page) shall adhere to the following mandatory specifications: Paper size: A4, Font type: Times New Roman, Font size: 12, Line spacing: 1.5, Body of text: Justified. [Note: Non-compliance will result in a penalty of 2 marks for each side of the Memorial.]
- l) Footnotes: The footnotes must be in font type: Times New Roman, Font size: 10, Line spacing: 1.0, Paragraph spacing: 0, no additional space between 2 footnotes and body of text and Justified with a Uniform Style of Citation (Bluebook, 21st Edition) to be strictly followed throughout the Memorial. [Note: Non-compliance will result in a penalty of 1 mark per page.]



m) Header and Footer: The font used for the header/footer, if any, shall be Times New Roman, size 10 with single spacing.

vii. Marking criteria for the Memorial(s) submitted by the Teams

Memorial from each side shall carry a total of 100 marks. The Memorials shall be marked on the parameters which are laid down as under :

<b>Sr. No.</b>	<b>Marking Criteria</b>	<b>Marks Allotted</b>
1	Evidence of Original Thought	20
2	Knowledge of Law and Facts	20
3	Proper and Articulate Analysis	20
4	Structure, Language and Grammar	15
5	Extent and Use of Research	15
6	Correct Format and Citation	10
	<b>Total</b>	<b>100</b>

### 13. COMPENDIUM

- i. All relevant case laws and statutory material and other evidence-based on which the participants are going to present and substantiate their arguments may be submitted in the form of a 'Compendium'.
- ii. Submission of 'Compendium' is at the discretion of the teams, the same is not compulsory to be submitted by all the participating teams.
- iii. Teams may submit the soft copy of their compendium in "pdf and doc" along with their memorial.

### 14. EXCHANGE OF MEMORIALS

- i. The Exchange of Memorial shall take place at least 30 (Thirty) minutes prior to the commencement of the rounds.
- ii. Teams are prohibited from making any remarks on the opponent's Memorial, i.e. the exchanged memorial. Teams are also prohibited from making any copies of the opponent's Memorial, electronically or otherwise.

### 15. RESEARCHER'S TEST

- i. The Researcher's Test for the Competition shall be conducted on **21st March 2025** in online mode.
- ii. The link, timings, durations, and other instructions shall be notified to the teams well in advance of the date of the test through whatsapp group.
- iii. It is mandatory for the researchers of all the participating teams to participate in the Researcher's Test.

- iv. Only the ‘Researcher’ is supposed to give the test. In case any team consists of only 2 members participating as speakers, then none of such speakers will be allowed to give the Researcher’s Test.
- v. The Researcher’s Test shall consist of 30 objective-type questions.
- vi. In case two or more students score the same aggregate marks in the Researcher’s test, higher rank will be awarded to the student who submits the test first. If the tie still subsists the student of the respective team scoring higher marks in the written submission i.e. the memorials will be awarded higher rank.

## 16. ORAL ROUNDS

- i. The Competition shall consist of the following rounds which shall be conducted online:
  - Preliminary Round
  - Quarter-Finals
  - Semi-Finalist
  - Finals
- ii. All oral rounds shall be conducted virtually by way of video conferencing, the details of the platform will be given to the teams before the competition.
- iii. The Preliminary Rounds and the Quarter Finals shall take place on **22nd March 2025**.
- iv. The Semi Finals and Final Round shall take place on **23rd March 2025**.
- v. Teams are not permitted to raise issues in the Oral Rounds that have not been submitted in the Memorials.
- vi. The use of mobile phones, laptops, or any other electronic gadgets is strictly prohibited during the Oral Rounds.
- vii. The Researcher shall not be permitted to address the Court during the Oral Rounds. The Researcher may however, be permitted to pass notes to the Speakers at the discretion of the Judges in the online court room.
- viii. The decision of the Judges as to the marks allotted to each team shall be final and binding.
- ix. Teams shall notify the Court clerks of the division of time between the 2 Speakers (including time reserved for Rebuttal & Sur-rebuttal) prior to the commencement of the Rounds.
- x. If Speaker 1 exceeds his/her reserved time, the additional time taken shall be deducted from the time reserved by Speaker 2. Similarly, if Speaker 2 exceeds his/her reserved time, the additional time taken shall be deducted from the time reserved for Rebuttals/Sur-Rebuttals, as the case may be. However this rule may not be followed if the additional time is awarded at the discretion of the Judges.
- xi. While granting additional time, if the additional number of minutes granted is not specified by the Judges, it shall be presumed that the additional time granted is 2 minutes.
- xii. The finality of the decision as to the time structure and the right to Rebut or Sur-rebut shall vest with Judges.

### **Preliminary Rounds**

- i. Each team shall argue once from either side. The side shall be as per the draw of lots by the organizers.
- ii. It shall be knock out round.
- ii. Each side shall get a maximum time of 20 minutes to present their arguments. 5 minutes shall be for Rebuttals and Sur-rebuttals. The division of time between the 2 Speakers is left to the discretion of the teams.
- iii. Best Speaker shall be determined on the basis of the individual aggregate score of the speaker taken only from the Preliminary Rounds.
- iv. The winners of the preliminary round shall advance to the Quarter-final round.

### **Quarter - Final Rounds**

- i. Only top Eight Teams shall qualify to the Advanced Rounds (Quarter Finals). It shall be a knock-out round
- ii. In case of a tie in the scores calculated of the preliminary round, the team with the higher score in the written submission shall proceed to this round.
- iii. Each Team shall argue once from either side in the Quarter final round. The matchup of the teams in quarter final rounds shall be determined by draw of lots by the organisers.
- iv. Each side shall get a maximum time of 25 minutes to present their arguments. 5 minutes shall be for Rebuttals and Sur-rebuttals. The division of time between the 2 Speakers is left to the discretion of the teams
- v. The winners of the Quarter-final round shall advance to the Semi-final round.

### **Semi-Final Rounds**

- i. The top four Teams from the Quarter Final Round shall qualify for the Semi-final round. It shall be a knock-out round.
- ii. Each Team shall argue once from either side in the Semi-final round. The matchup of the teams in quarter final rounds shall be determined by draw of lots by the organisers.
- iii. Each side shall get a maximum time of 30 minutes to present their arguments. 5 minutes shall be for Rebuttals and Sur-rebuttals. The division of time between the 2 Speakers is left to the discretion of the teams.

### **Final Rounds**

- i. The top Two Teams from the Semi Final Rounds shall qualify for the Final Round.
- ii. Each Team shall argue once from either side in the final round. The matchup of the teams in quarter final rounds shall be determined by draw of lots by the organizers.
- iii. Each side shall get a maximum time of 40 minutes to present their arguments. 5 minutes shall be for Rebuttals and Sur-rebuttals. The division of time between the 2 Speakers is left to the discretion of the teams.

## Marking Criteria for Oral Submissions /Arguments

Oral Submissions/Arguments from each side shall carry a total of 100 marks. The following will be the marking criteria for the oral arguments/pleadings for the Speakers :

Sr. No.	Marking Criteria	Marks Allotted
1	Appreciation and application of facts	10
2	Application of legal principles	10
3	Use of authorities and precedents	10
4	Presentation skills	10
5	Clarity of thoughts and structure of arguments	10
6	Poise and demeanour	05
7	Court Mannerism	05
8	Strategy & Time Management	10
9	Knowledge of laws	10
10	Response to Forum questions	20
	<b>Total</b>	<b>100</b>

## 17. SCOUTING

- i. Scouting is strictly prohibited, in Oral Rounds.
- ii. Teams shall not be allowed to observe the orals of another team, unless they have been officially knocked-out of the competition.
- iii. Scouting by any team shall entail instant disqualification.

## 18. AWARDS

**Winners :** The Team shall be awarded with cash Prize of **INR 30,000/-** (Rupees Twenty Five Thousand only), along with Certificates of Excellence. The team shall also be awarded Three (3) one year access to EBC Learning worth Rs. 14,500 each. Total Value of Rs. 43,500.00

**Runners up :** The Team shall be awarded with cash Prize of **INR 20,000/-** (Rupees Fifteen Thousand only); along with Certificates of Excellence.

**Best Memorial :** The Team having the highest aggregate Memorial scores from both sides shall be rewarded with the cash prize of **INR 10,000/-** (Rupees Ten Thousand only) along with a Certificates of Excellence.

**Best Researcher :** The Researcher scoring the highest score in the Researcher's Test shall be rewarded with the cash prize of **INR 10,000/-** (Rupees Ten Thousand only) along with a Certificate of Excellence.

**The Best Speaker** from the Preliminary Round shall be rewarded with the cash prize of **INR 10,000/-** (Rupees Ten Thousand only) along with a Certificate of Excellence.

E-Certificate of Merit shall be given to all the Teams qualifying for the Quarter-Final Round and Semi Final Rounds.

E-Certificate of Participation shall be given to all the teams participating in preliminary rounds. Along with One month access to the SCC Online Web Edition to all participants valued at Rs. 1099 each.

[Note 1 : Names on all certificates shall be written in accordance with the names mentioned in the Registration Form.]

## **19. MISCELLANEOUS**

### **1. General Etiquette**

- i. Teams are expected to behave in a dignified manner and not to cause any inconvenience to the Administrators, Organizers, the Judges and any of the other participants to the Competition.
- ii. The Organizers reserve the right to take appropriate action for any unethical, unprofessional or immoral conduct.
- iii. The Rules shall be strictly adhered to. The Organizers in consultation of the Administrators, reserve the right to disqualify Team(s) for deviating from these Rules. The Organizers in consultation with the Administrators will resolve any contingencies that may arise and will be the final arbiters regarding any doubts/grievances.
- iv. The decision taken by the Organizers shall be final.
- v. These Rules are not exhaustive.

### **2. Interpretation of Rules & Regulations**

- i. All interpretations, as well as any waivers, consents or other decisions in the administration of the Competition are at the complete discretion of the Organizers in consultation with the Administrators.
- ii. Any decision made by the Organizers shall be final and binding on all participating Teams.

### TIME LINE

Sr. No.	Event	Date
1	Deadline for Registration	25 <sup>th</sup> February
2	Deadline for seeking Clarifications	15 <sup>th</sup> February
3	Release of all Clarifications	17 <sup>th</sup> February
4	Deadline for Memorial Submission	5 <sup>th</sup> March
5	Orientation	21 <sup>st</sup> March
6	Inauguration Ceremony	21 <sup>st</sup> March
7	Researcher's Test	21 <sup>st</sup> March
8	Draw of Lots for preliminary rounds	21 <sup>st</sup> March
9	Exchange of Memorials	21 <sup>st</sup> March
10	Preliminary Rounds	22 <sup>nd</sup> March
11	Quarter-Final Rounds	22 <sup>nd</sup> March
12	Semi- Final Rounds	23 <sup>rd</sup> March
13	Final Rounds	23 <sup>rd</sup> March
14	Valedictory & Prize Distribution	23 <sup>rd</sup> March

## OUR ESTEEMED PATRONS



**Dr. P. A. Inamdar**  
Chancellor, Dr. P. A.  
Inamdar University, Pune  
President, M.C.E. Society



**Mrs. Abeda P. Inamdar**  
Vice President,  
M.C.E. Society



**Prof. Irfan J. Shaikh**  
Secretary,  
M.C.E. Society



**Prof. Muzaffar Shaikh**  
Chairman,  
CDC, A.K.K. New Law Academy



**Adv. Iftikhar P. Inamdar**  
Chief Co-ordinator



**Dr. Saleem M. Shaikh**  
Principal, Convener



**Dr. Jacinta S. Bastian**  
Moot Court Coordinator



**Dr. Manisha Agarwal**  
Co-Coordinator

## STUDENT COORDINATORS

**Ms. Sadakhatoon Shaikh | Mr. Shajeer Ali | Ms. Iram Kacchi | Mr. Altamash Shaikh**

## ORGANIZING COMMITTEE

### FACULTY

Dr. Atul Zarkar-Vice Principal | Dr. M. Kothawade | Dr. Satish Shinde | Dr. Sumer Shaikh | Dr. Swati Shinde  
Dr. Reshma Ahire | Dr. Bharati Shelke | Dr. Geetanjili Paygude | Dr. Shweta Gupta | Dr. Preetam Battalwar  
Dr. Ameena Halima | Ms. Sabiya Shaikh | Ms. Saniya Sayyed | Ms. Shabnam Pathan

### STUDENTS

Linat Davis | Kazi Aqsa | Shaikh Afrin | Janoos Ali Akbar | Gaikwad Amol | Sherali Shaikh | Mehta Shweta  
Lavande Isha | Randive Sakshi | Tanmaya Sinha | Shaikh Atik | Khan Gulshan | Rafiq Ibrahim | Harvitkar Amreen  
Tamboli Swaleha | Ragbansingh Gaurav | Shaikh Haider Ali | Furniturewala Naushad

## LIBRARY TEAM

**Dr. Intekhab A. Siddiqui**

**Mr. Zameer Shaikh**

## ADMINISTRATIVE AND TECHNICAL SUPPORT

**Mr. Attashraf Shaikh | Mr. Kader Gokkakar | Mr. Saheb Pinitod**

## CONTACT DETAILS

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**Mr. Afwan Sayed**  
+91 8308750444

# “Dr. P. A. Inamdar National Moot Court Competition on the Rights of Minority Educational Institutions, 2025”.

## REGISTRATION FORM

Name of the University/Institute : \_\_\_\_\_

Address : \_\_\_\_\_

Name of Head of the Institution : \_\_\_\_\_

Email Address & Contact No. of the Institution.: \_\_\_\_\_

**Name of the Mooter 1 :** \_\_\_\_\_

Gender : \_\_\_\_\_

Course & Year (Studying in) : \_\_\_\_\_

Contact No. & Email : \_\_\_\_\_

Photo

**Name of the Mooter 2 :** \_\_\_\_\_

Gender : \_\_\_\_\_

Course & Year (Studying in) : \_\_\_\_\_

Contact No. & Email : \_\_\_\_\_

Photo

**Name of the Researcher :** \_\_\_\_\_

Gender : \_\_\_\_\_

Course & Year (Studying in) : \_\_\_\_\_

Contact No. & Email : \_\_\_\_\_

Photo

### Payment / Registration Details

Account Holder's Name : \_\_\_\_\_

Name of the Bank : \_\_\_\_\_ Account No. : \_\_\_\_\_

Branch Name : \_\_\_\_\_ IFSC Code : \_\_\_\_\_ UPI ID : \_\_\_\_\_

### Declaration :

- i. We hereby certify that the information given by us is true and complete in all respect.
- ii. We hereby declare that we shall comply to the rules and regulations of the Competition.
- iii. We shall certify that all the material submitted shall be free from plagiarism, or else the organizers can take any action against us.

\_\_\_\_\_  
**Signature of Mooter 1**

\_\_\_\_\_  
**Signature of Mooter 2**

\_\_\_\_\_  
**Signature of Researcher**

Counter Signed by the Head of the Institution with Seal and Signature

Date :

Place :



## MOOT PROPOSITION

### **Indus Educational Society vs. Lashkar University & Others**

1. Indiana is a Union of States with a federal structure situated in the region of South Asia. The majority population in Indiana profess Sindu religion which counts to approximately 80% Sindus, whereas the remaining include religious minorities which includes the Sunas, Ceasurs, Sukhis, Budhis, Pars and Jakius.
2. The Constitution of Indiana under Part III enshrines certain basic freedoms and fundamental rights to its citizens wherein the minorities are given special privileges under the domain of the cultural and educational rights of the minorities wherein the religious and linguistic minorities can establish and administer educational institutions of their choice.
3. Lashkar State is geographically situated in the northern part of Indiana. The majority population of Lashkar State are Sunas and Sindus are in minority. As such Sindus are religious minority in Lashkar State. Rajhuns Commerce College is situated in Sonapur city in Lashkar State which is affiliated to Lashkar University and recognized by Educational Grants Commission (EGC). The EGC governs all higher educational institutions. The College is affiliated to Lakshkar University it and is run by Indus Educational Society, a society registered under the Society's Registration Act of 1860.
4. The Indus Educational Society having a religious minority status has the right to establish and administer educational institutions of their choice under Article 30(1) of Indiana Constitution. As such it had established many such educational institutions and one such institution is the Rajhuns Commerce College.
5. The Indus Educational Society invited applications for the appointments of three full time Assistant Professors in Rajhuns Commerce College under unreserved category by publishing an advertisement in the daily newspaper "Nakshatra Times" on 25th January 2020 and the same was published in a vernacular newspaper as well.
6. Pursuant to the said advertisement, applications from 45 candidates were received. Out of the 45 only 33 candidates were shortlisted who fulfilled the required eligibility conditions as per the advertisement. Hence the society called 33 qualified candidates for interview. The society simultaneously complied to the required procedure for constituting the Selection Committee.
7. The Selection Committee was constituted by the Indus Educational Society and on 27th March 2020, interviews for selection of Assistant Professors was conducted. Out of the 33 candidates, 30 were present for the interview. The Selection Committee selected three candidates for the post of Assistant Professors in Commerce faculty.
8. The society appointed three candidates recommended/selected by the Selection Committee for the post of full time Assistant Professors in Rajhuns Commerce College and on their joining, the society sent their applications in prescribed proforma to the Lashkar University for grant of approval.
9. The Lashkar University refused to grant approval for the appointment of the aforesaid candidates on the ground that the Selection Committee constituted by the society was not in consonance with the EGC Regulations for lack of two Vice Chancellor Nominees.

10. The Indus Educational Society approached the Lashkar University and made many representations that the clauses pertaining to the Selection Committee of the EGC Regulations for the appointment of Assistant Professor at College is not applicable to the Indus Educational Society's College as the society is a religious minority having special privileges under the Constitution of India.
11. The Lashkar University informed the Indus Educational Society to conduct the interviews of all the candidates all over again through a proper Selection Committee and comply to the EGC Regulations in re-constituting the Selection Committee.
12. The contention of the Indus Educational Society was that the action of the Lashkar University in declining to approve the appointment of teaching staff selected by the Society is violative of the fundamental rights of the religious minorities enshrined under Article 30(1) of the Indian Constitution.
13. Aggrieved by the regulations of EGC and refusal of the university for grant of approval to the freshly appointed fulltime commerce teaching staff, the Indus Educational Society filed a writ petition in the Supreme Court of India.

**Issues :**

1. Whether the writ petition is maintainable?
2. Whether the Sindus are entitled to claim minority character in Lashkar state?
3. Whether the minority educational institutions are exempted from the provisions of EGC regulations regarding selection of Staff.

**Note :** The Constitution, legal and policy framework of the Union of India is in Pari Materia to the Union of India.